

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

IA No. 795 of 2019

IN

DFR No. 1861 of 2019

Dated: 6th August, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

Coastal Energen Pvt. Limited

...Appellant(s)

Vs.

Power Grid Corporation of India Limited & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Hemant Singh
Mr. Lakshyajit Singh Bagdwal

Counsel for the Respondent(s) : Mrs. Suparna Srivastava for R-1

ORDER

IA No. 795 of 2019 - (Application for leave to file the appeal)

We have heard learned counsel for the applicant/appellant.

For the reasons stated in this application, the IA is allowed and, accordingly, disposed of.

DFR No. 1861 of 2019

Reply of the Respondents shall be filed within four weeks' time i.e. on or before 03.09.2019 with advance copy to the other side. Thereafter,

rejoinder shall be filed within two weeks' time i.e. on or before 18.09.2019 with advance copy to the other side.

List the matter on **01.10.2019**.

(Ravindra Kumar Verma)
Technical Member

(Justice Manjula Chellur)
Chairperson

mk/mkj